

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1100
TO BE ANSWERED ON 21ST JULY, 2017**

AMENDMENT OF MTP ACT

1100. SHRI RAJESH KUMAR DIWAKER:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there is a move to amend Medical Termination of Pregnancy (MTP) Act to recognize the right to safe and legal abortion to all women, irrespective of married or not, if so, the details thereof;
- (b) whether homoeopaths and midwives would also be allowed to carry out non-invasive abortion procedures, under the amending bill and if so, the details thereof;
- (c) whether an appropriate authority has been designated to handle the complications in case of emergency and if so, the details thereof; and
- (d) whether mandatory clause of seeking second opinion for abortion is done away with and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

- (a): The MTP (Amendment) Bill, 2016 seeks to improve access to safe, affordable, and acceptable abortion services for all women who seek to terminate an unwanted, unintended pregnancy and the matter is under process.
- (b): The MTP (Amendment) Bill, 2016 has a provision for including homoeopaths and midwives in the public sector to administer medicines for abortion (non –surgical).
- (c): The MTP (Amendment) Bill is under process.
- (d): The MTP (Amendment) Bill, 2016 proposes to reduce the requirement of opinion from two providers to one provider for terminating second trimester pregnancies to facilitate easy access to safe abortion services.